

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: **SHRI RAVICHANDRAN RAMASAMY** **TMT. T.KRISHNA VALLI**
 HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(IBC)/70/KOB/2024 in CP(IB)/6/KOB/2022
SECTION	SEC 60(5) IBC R/W NCLT RULE 11
NAME OF PARTIES	REGIONAL PROVIDENT FUND COMMISSIONER V/S K EASWARA PILLAI (RP) IN THE MATTER OF MANGOMEADOWS AGRICULTURAL PLEASURE LAND PVT LTD.
PETITIONERS ADVOCATE/ PROFESSIONAL	SAJEEV KUMAR K GOPAL & ASWATHY BABU.
RESPONDENTS ADVOCATE/ PROFESSIONAL	DHANANJAYA SUD

5th JULY 2024

O R D E R

IA(IBC)/70/KOB/2024 in CP(IB)/6/KOB/2022

Learned Counsel, Mr. Sajeev Kumar K Gopal appears on behalf of the Applicant, Viz., Regional Provident Fund Commissioner through virtual mode. Learned Counsel, Mr. Dhananjaya Sud appears virtually along with Learned RP, Mr. K Easwara Pillai.

Counsel for the Applicant submits that he has filed the rejoinder, however, the same is stated to be lying in defect with the Registry. Counsel for the Applicant is directed to make necessary endeavour to cure the defects and place the rejoinder on record within a period of 10 days. Copy of the rejoinder shall be served on the other side.

List the matter on **05.08.2024**.

IA(IBC)/114/KOB/2024 in CP(IB)/6/KOB/2022

Learned Counsel, Mr. Harikumar G Nair on behalf of the Applicant through virtual mode. Learned Counsel, Mr. Dhananjaya Sud appears virtually along with Learned RP, Mr. K Easwara Pillai(R1).

Vide order dated 11.06.2024, Counsel appearing for the Applicant was granted 10 days' time to place on record certain glaring facts before this bench by way of an affidavit. However, the said order has not yet been complied with.

Counsel for the Applicant is directed to comply with the order dated 11.06.2024 and file the said affidavit within a period of 10 days.

List this matter for further consideration on **05.08.2024**.

IA(IBC)/115/KOB/2024 in CP(IB)/6/KOB/2022

Learned Counsel, Mr. Dhananjaya Sud appears virtually along with Learned RP, Mr. K Easwara Pillai(R1).

Vide order dated 11.06.2024, Counsel appearing for the Applicant was granted 10 days' time to place on record certain glaring facts before this bench by way of an affidavit. However, the said order has not yet been complied with.

Today, Learned Counsel, Mr. Harikumar G Nair appears on behalf of the Applicant through virtual mode and submits that he has filed an IA instead of the direction given by this Bench to file an affidavit. In the said IA the applicant has prayed to accept certain additional documents and also sought certain directions against the respondent. The said IA was defective and the defects were later cured by 5 PM on 04.07.2024. The said IA is unnumbered and is not listed on board for hearing today.

(3)

Order dated 11.06.2024 clearly reads that the Applicant was directed to file an affidavit and not an IA. Hence, Counsel for the Applicant is hereby directed to file an affidavit to comply with the order dated 11.06.2024 within a period of 10 days.

List this matter for further consideration on **05.08.2024**.

IA(IBC)(LIQ.)/1/KOB/2024 in CP(IB)/6/KOB/2022

List this matter for further consideration on **05.08.2024**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**